

THE FINANCE COMMISSION (MISCELLANEOUS
PROVISIONS) AMENDMENT ACT, 1955

Repealed by Act 58 of ACT No. 13 of 1955

1960, S. 2 & Sch I (wef. 26-12-60)

[22nd April, 1955]

An Act to amend the Finance Commission (Miscellaneous Provisions) Act, 1951.

BE it enacted by Parliament in the Sixth Year of the Republic of India as follows:—

Short title. 1. This Act may be called the Finance Commission (Miscellaneous Provisions) Amendment Act, 1955.

Amendment of section 8, Act 33 of 1951. 2. To sub-section (2) of section 8 of the Finance Commission (Miscellaneous Provisions) Act, 1951, the following shall be added at the end, namely:—

“and any person so required shall, notwithstanding anything contained in sub-section (2) of section 54 of the Indian Income-tax Act, 1922, or in any other law for the time being in force, **11 of 1922.** be deemed to be legally bound to furnish such information within the meaning of section 176 of the Indian Penal Code.” **45 of 1860.**